

(b) what was the amount invested in (i) new energy production and (ii) conservation of energy;

(c) in view of the enormous saving in energy do the Government not propose to allocate more funds for this activity; and

(d) whether Government will provide a number of fiscal and financial incentives to manufacturers and users for greater exploitation of non-conventional sources 'if energy?'

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) and (b) An approximate amount of Rs. 394.19 crores has been incurred during the Sixth and Seventh Five Year Plan (upto 31st March, 87) in Central Sector for the development and utilisation of non-conventional energy sources. An allocation of Rs. 100 crores has been made on this account for the year 1987-88. In addition, an amount ap-prox. Rs. 107.20 crores has been allocated in the Seventh Plan to the States/ Union Territories for the States' Sector besides Rs. 1.50 cores to North-Eastern Council for the activities in the area of Non-Conventional Energy Sources.

(c) Keeping in view the enormous saving and benefits from Renewable Sources of Energy programmes and potential a strong need has been felt for additional allocations of funds for this area.

(d) Yes, Sir. Some fiscal and financial incentives are already being provided.

### औषधि उद्योग में संकट

1694. श्री रशीद मसूद :  
श्री अजीत सिंह :

क्या उद्योग मंत्री यह बातों की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 23 जनवरी, 1987 के 'देली हाइकोर्ट' में हुए यूनिट वॉरंट के तहत औषधि निर्यात-आयात पर प्रतिबंध की बात दिखाने गया है?

(ख) यदि हाँ, तो उसका ब्यौरा क्या है; और

(ग) इस संबंध में सरकार की क्या प्रतिक्रिया है ?

उद्योग मंत्रालय में रसायन और पेट्रो-रसायन विभाग में राज्य मंत्री (श्री आर०के० जयचन्द्र सिंह) : (क) जी. हाँ ।

(ख) इन मामलों में सरकार द्वारा दिसम्बर, 1986 में घोषित उपायों और अंतर्वस्तुओं की बागों में वृद्धि के कारण उद्योग का कार्य रुकने का उद्योग किया गया है ।

(ग) सरकार को आशा है कि दिसम्बर 1986 में घोषित उपायों से उद्योग के विकास में गति आयेगी ।

### Denial of Import of Rifampicin to an exporter of formulation

1695. SHRI R. SAMBASIVA RAO: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that an exporter of Rifampicin formulation has been denied the import of Rifampicin against export order of formulation base on this drug;

(b) if so, on which basis such action has been taken;

(c) whether this has the approval of the Ministry;

(d) if so, under what provision of Government policies, the exporter of Rifampicin formulations has been denied the import of bulk drug;

(e) whether it is also a fact that the exporter has challenged this decision in the Delhi High Court;

(f) if so, the name of the exporter and grounds on which the Government decision has been challenged;

(g) whether it is also a fact that certain charges have been put against certain officials of his Ministry in the writ petition; and